

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s).50012/2024

[Arising out of impugned final judgment and order dated 02-08-2024 in CRLR No. 1370/1997 passed by the High Court of Judicature at Allahabad]

ANIL KUMAR SINGH GAUR

PETITIONER(S)

VERSUS

UDAI PRATAP SINGH & ORS.

RESPONDENT(S)

FOR ADMISSION

IA No. 51336/2025 - APPLICATION FOR CONDONATION OF DELAY IN FILING THE APPLICATION FOR SETTING ASIDE THE ABATEMENT

IA No. 51333/2025 - CONDONATION OF DELAY IN REFILEING / CURING THE DEFECTS

IA No. 51332/2025 - EXEMPTION FROM FILING O.T.

IA No. 51330/2025 - PERMISSION TO FILE PETITION (SLP/TP/WP/..)

IA No. 51334/2025 - SETTING ASIDE AN ABATEMENT

Date : 03-03-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL

HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) :

Mr. K.p.singh, Adv.

Mr. C.p.singh, Adv.

Mr. Rishabh Thakur, Adv.

Mr. Vikrant Choudhary, Adv.

Mr. Rameshwar Prasad Goyal, AOR

For Respondent(s) :

Upon hearing the counsel the Court made the following
O R D E R

1. Petitioner challenges the judgment and order dated 02-08-2024 in Criminal Revision No.1370/1997 passed by the High Court of Judicature at Allahabad, titled "State of U.P. vs. Ativeer Singh and Others".

2. Permission to file the present special leave petition is granted.
3. Delay condoned.
4. Issue notice, returnable on 17.04.2025.
5. Dasti service, in addition, is permitted. Let steps for service be taken within two weeks.
6. In the notice itself be mentioned that the respondents are required to file counter affidavit before next date of listing.

(D. NAVEEN)
COURT MASTER (SH)

(PREETI SAXENA)
COURT MASTER (NSH)